

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. No. 348 of 2013 in
Appeal No. 261 of 2013**

Dated : 11th November, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Maharashtra State Electricity
Distribution Company Ltd. Appellant(s)**

Versus

**Central Electricity Regulatory
Commission & Anr. Respondent(s)**

**Counsel for the Appellant(s): Mr. Shanti Bhushan
Mr. Atul Nanda
Ms. Puja Priyadarshini
Mr. Kartik Seth
Mr. Parinay
Mr. Ravi Prakash**

**Counsel for the Respondent(s): Mr. M.G. Ramachandran
Ms. Swagatika Sahoo
Mr. Avinash Menon
Ms. Anushree Bardhan for R.2**

ORDER

We have heard the learned Senior counsel appearing for the Appellant as well as the learned counsel for the Respondent with reference to the Application for stay.

Order is Reserved. In the meantime, the learned counsel for the parties are at liberty to file their respective Written Submissions in respect of stay on or before 22.11.2013 after serving copy on the other side.

(Rakesh Nath)
Technical Member
ts/ak

(Justice M. Karpaga Vinayagam)
Chairperson